

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) (Ins) No. 194 of 2020**

**IN THE MATTER OF:**

**Sunil S. Kakkad**

**...Appellant**

**Versus**

**Atrium Infocomm Pvt. Ltd & Anr.**

**...Respondents**

**Present:**

**For Appellant:- Mr. Rajendra Beniwal, Mr. Kumar Sumit, Chirag Gupta and Bano Deshwal, Advocates for Appellant.**

**For Respondent: None**

**O R D E R**

**11.02.2020** Heard learned Counsel for the Appellant, it is stated that without even issuing expression of interest, the Committee of Creditor decided to go in for Liquidation. The Liquidation order is challenged. Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Let the matter be fixed 'For Admission (After Notice)' on **28<sup>th</sup> February, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice A.B. Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

SC/ Man/